

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

APPEAL NO. 75 OF 2018

Dated: 4th February, 2019

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matter of:

M/s Everest Power Pvt. Ltd.

.... Appellant(s)

Versus

Punjab State Electricity Regulatory Commission & Ors.

.... Respondent(s)

Counsel for the Appellant(s) : Mr. Tarun Johri
Mr. Ankit Saini

Counsel for the Respondent(s) : Ms. Swapna Seshadri
Mr. Ashwin Ramanathan
Ms. Neha Garg for R-2

Mr. Yashaswi Kant for PTC

ORDER

Finally, three weeks' time is granted to the respondents who have not filed their respective replies as yet, may file reply along with IA on or before 26.02.2019 with advance copy to the other side. Thereafter, rejoinder, if any, may be filed on or before 13.03.2019 with advance copy to the other side.

List the matter on **02.04.2019**.

**(S.D. Dubey)
Technical Member**

**(Justice Manjula Chellur)
Chairperson**

Js/kt

